

Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision

MEETING NUMBER : 5/82-ALC4/2010 MEETING DATE : 04.05.2010

The Meeting No.5/82 in the year 2010-11 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to products falling in Chapter 29 and 30 was held on 04.05.2010 under the Chairmanship of Addl DGFT, Shri V.K. Gupta in his chamber.

Following members were present:-

1. Shri Shaish Kumar, IA, DIPP
2. Shri Jasbir Singh, I.A., Department of C&PC
3. Shri D.N. Mathur, Dy. IA, Department of Pharmaceuticals
4. Shri M. Mitra, Dy. Drugs Controller (I), DCGI
5. Shri Krishan Kumar, Dy. DGFT
6. Shri Shyam Lal, FTDO

Case No.B-45	M/S Benzo Chem Industries P. Ltd			
Norms Committee Meeting No.5/AM11	F.No.01/82/050/00449/AM10			
Meeting Date: 04.05.2010	RA F.No.03/95/040/00166/AM10			
Adv.Lic.No.0310533439 dated 12.08.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2008/Ch.II dated 22.08.2008 and in consultation with technical authority present in meeting, decided to revise the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
2-Coumaranone 30% in Acetic Anhydride 70%	1 kg	1.	Ortho Chloro Phenyl Acetic Acid	0.653
		2.	Caustic Soda Flakes	0.900 kg
		3.	Toluene	0.266 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 21/82 meeting held on 18.08.2009 may be treated as withdrawn.				

Case No.B-46	M/S Cipla Ltd.
Norms Committee Meeting No.5/AM11	F.No.01/82/050/00447/AM08
Meeting Date: 04.05.2010	RA F.No.03/94/040/00860/AM08
Adv.Lic.No.0310450692dated 19.11.2007	
Committee considered case as per agenda and in light of written comments forwarded by Department of	

Pharmaceuticals vide their O.M. No.35011/284/2009-PI-(Norms) dated 28.04.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Irinotecan Hydrochloride Injection 40 mg/2 ml [Irinotecan Hcl = 44.0 mg]	1 No.	1.	IRT-2 (10-Hydroxy-7-Ethyl Camptothecin)	1.035 kg/kg of Irinotecan Hcl
		2.	4-Piperidino Piperidine	0.608 kg/kg of Irinotecan Hcl
Irinotecan Hcl Injection 100 mg/5 ml [Irinotecan Hcl = 110.00 mg]	1 No.	1.	IRT-2 (10-Hydroxy-7-Ethyl Camptothecin)	1.035 kg/kg of Irinotecan Hcl
		2.	4-Piperidino Piperidine	0.608 kg/kg of Irinotecan Hcl

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 23/82 meeting held on 02.09.2008 may be treated as withdrawn.

Case No.B-47	M/S Cipla Ltd.
Norms Committee Meeting No.5/AM11	F.No.01/82/050/00446/AM08
Meeting Date: 04.05.2010	RA F.No.03/94/040/00857/AM08
Adv.Lic.No.0310450548 dated 16.11.2007	

Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/284/2009-PI-(Norms) dated 28.04.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import item	Qty. allowed
Irinotecan Hydrochloride Injection 40 mg/2 ml [Irinotecan Hcl = 44.0 mg]	1 No.	1.	IRT-2 (10-Hydroxy-7-Ethyl Camptothecin)	1.035 kg/kg of Irinotecan Hcl
Irinotecan Hcl Injection 100 mg/5 ml [Irinotecan Hcl = 110.00 mg]	1 No.	1.	IRT-2 (10-Hydroxy-7-Ethyl Camptothecin)	1.035 kg/kg of Irinotecan Hcl

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 18/82 meeting held on 29.07.2008 may be treated as withdrawn.

Case No.B-48	M/S Laffans Petrochemicals Ltd.
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Norms Committee Meeting No.5/AM11	F.No.01/82/050/00669/AM10			
Meeting Date: 04.05.2010	RA F.No.03/95/040/00410/AM10			
Adv.Lic.No.0310543654 dated 03.11.2009				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/33/2007-Ch.II dated 07.12.2009 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
Diethylene Glycol Monomethyl Ether (yield 98%)	1 kg	1.	Methanol	0.272 kg
		2.	Ethylene Oxide	0.748 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 44/82 meeting held on 27.01.2010 may be treated as withdrawn.				

Case No.B-49	M/S Hildose Ltd.
Norms Committee Meeting No.5/AM11	F.No.01/82/050/00497/AM08
Meeting Date: 04.05.2010	RA F.No.03/94/040/01100/AM08
Adv.Lic.No.0310460275 dated 06.02.2008	
Committee considered case as per agenda and decided to call for the following information from the firm:-	
1. The purity of export product has been indicated to be more than 98.5%, while the purity of import item has not been indicated. Please indicate the purity of import item also.	
Accordingly case was deferred for 15.06.2010.	

Case No.B-50	M/S Grand Organics Pvt.Ltd.
Norms Committee Meeting No.5/AM11	F.No.01/82/050/01825/AM07
Meeting Date: 04.05.2010	RA F.No.17/24/040/00084/AM07
Adv.Lic.No.1710001580 dated 15.03.2007	
Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.	

Case No.B-51	M/S Arch Pharmalabs Ltd.
Norms Committee Meeting No.5/AM11	F.No.01/82/050/01213/AM09
Meeting Date: 04.05.2010	RA F.No.05/24/040/00466/AM09
Adv.Lic.No.0510229951 dated 24.10.2008	
Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/50/2009-PI-III dated 30.10.2009 and in consultation with technical	

authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Zidovudine USP	1 Kg.	1.	5'-O-Trityl-2,3'-Anhydro Thymidine	2.63 kg

RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 34/82 meeting held on 17.11.2009 may be treated as withdrawn.

Case No.B-52	M/S Goodwill Chemical Industries Ltd.			
Norms Committee Meeting No.5/AM11	F.No.01/82/050/01344/AM05			
Meeting Date: 04.05.2010	RA F.No.03/94/040/02391/AM06			
Adv.Lic.No.0310255907 dated 03.03.2004				
Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/10/2007/Ch.II dated 21.04.2008 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
1,2,4 Trichloro Benzene	1 Kg.	1.	Mixed Dichloro Benzene	1.40 kg
RA concerned may take further necessary action as per above decision of NC. The earlier decision taken in 8/05 meeting held on 02.06.2004 may be treated as withdrawn.				

Case No.A-8	M/S Intas Pharma Ltd.
Norms Committee Meeting No.5/AM11	F.No.01/82/162/00205/AM10
Meeting Date: 04.05.2010	RA F.No.08/24/040/00007/AM10
Adv.Lic.No.0810079232 dated 09.04.2009	
Committee considered case as per agenda and observed that the technical information called from the firm have been received and sent to Department of Pharmaceuticals on 30.04.2010 for their examination and comments. Accordingly, case was deferred for 15.06.2010.	

Case No.A-9	M/S Shree Ganesh Remedies Pvt. Ltd.
Norms Committee Meeting No.5/AM11	F.No.01/82/050/00243/AM08
Meeting Date: 04.05.2010	RA F.No.34/24/040/00166/AM07
Adv.Lic.No.3410018711 dated 03.05.2007	
Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.	

Case No.C-6	M/S Reliance Industries Ltd
Norms Committee Meeting No.5/AM11	F.No.01/82/162/00707/AM10
Meeting Date: 04.05.2010	

Committee considered case as per agenda and observed that Chemexcil, on the basis of DGCIS data, has certified that out of total export of 7058.01 MT in respect of export product Propylene during the year 2006-07, 2007-08 and 2008-09, M/S Reliance Industries Ltd has exported to the extent of 6996.734 Mt which is 93.13% of the total exports and hence it was decided to accept the data of M/S Reliance Industries Ltd as All Industry data.

After detailed deliberations and in light of written comments forwarded by Department of C&PC vide their O.M. No.46011/20/2008-PC.II dated 21.04.2010 and in consultation with technical authorities present in meeting, decided to fix SION for the export product Propylene as per details below:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Propylene	1 MT.	1.	Naphtha	1.2359 MT

Necessary Public Notice may be issued for publication of above SION after approval of DG.

1	Case No.:37/22/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved									
	HQ File :01/83/050/00732/AM08/	RLA File :03/95/040/00197/AM08/	Lic.No/Date:0310432840 15.06.2007										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/93/2007-Ch.II dated 03.05.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>ETHOXYKATED TEA (Poly Ethoxylated Tri Ethanol Amine)</td><td>1 Kg.</td><td>1.</td><td>Ethylene Oxide</td><td>0.948 kg</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	ETHOXYKATED TEA (Poly Ethoxylated Tri Ethanol Amine)	1 Kg.	1.	Ethylene Oxide
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
ETHOXYKATED TEA (Poly Ethoxylated Tri Ethanol Amine)	1 Kg.	1.	Ethylene Oxide	0.948 kg									

2	Case No.:36/6/83-ALC1/2008	Party Name:H.K.FINECHEM LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/83/050/00146/AM09/	RLA File :08/24/040/00149/AM08/	Lic.No/Date:0810067303	Defer

21.09.2007

Date:01.06.2010

Decision :Committee considered case as per agenda and decided to refer the case to DIPP and deferred the case to 01.06.2010.

3

Case No.:24/23/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00928/AM09/	RLA File :03/94/040/00512/AM09/	Lic.No/Date:0310483819 26.08.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/341/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Gemcitabin Hydrochloride	1 kg	1.	3,5-O-Dibenzoyl-2-Deoxy-2,2-Difluorocytidine	1.756 kg
		2.	Methanol	1.312 kg
		3.	Monoglyme	Not allowed
		4.	Ethyl Acetate	Not allowed
RA concerned may take further necessary action as per above decision of NC.				

4	Case No.:28/28/82-ALC4/2008	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/01077/AM09/	RLA File :09/24/040/00204/AM09/	Lic.No/Date:0910035464 29.09.2008	Defer Date:01.06.2010
	Decision :Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

5

Case No.:50/29/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/01132/AM09/	RLA File :03/94/040/00655/AM09/	Lic.No/Date:0310489368 07.10.2008		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/341/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Gemcitabin Hydrochloride	1 kg	1.	3,5-O-Dibenzoyl-2-Deoxy-2,2-Difluorocytidine	1.756 kg
		2.	Methanol	1.312 kg

	3.	Monoglyme	Not allowed
	4.	Ethyl Acetate	Not allowed

RA concerned may take further necessary action as per above decision of NC.

6	Case No.:7/32/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/01182/AM09/	RLA File :03/94/040/00721/AM09/	Lic.No/Date:0310491254 21.10.2008	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

7	Case No.:19/35/82-ALC4/2008	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/01275/AM09/	RLA File :09/24/040/00287/AM09/	Lic.No/Date:0910035950 17.11.2008	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of DC(MSME).			

8	Case No.:1/40/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/01420/AM09/	RLA File :08/24/040/00187/AM09/	Lic.No/Date:0810076754 16.12.2008	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

9	Case No.:10/40/82-ALC4/2008	Party Name:ARCH PHARMALABS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/01429/AM09/	RLA File :03/94/040/00871/AM09/	Lic.No/Date:0310498562 17.12.2008	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

10	Case No.:102/5/82-ALC4/2010		Party Name:KUDOS CHEMIE LTD.,		Meet No/Date:5/82-ALC4/2010 04.05.2010		Status:Case Approved	
	HQ File :01/82/050/00136/AM11/		RLA File :22/24/040/00063/AM09/		Lic.No/Date:2210008631 10.02.2009			
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 52/09 meeting held on 31.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import items		Qty. allowed	

Caffeine (Synthetic Caffeine Anhydrous)	1kg.	1.	Crude Theophylline 80% w/w (wet) Loss on Drying NLT 15%	1.15 kg
		2.	Caustic Soda (flakes of Lye)	0.24 kg
		3.	Dimethyl sulphate	0.68 kg
		4.	Activated Carbon	0.100 kg

RA concerned may take further necessary action as per above decision of NC.

11	Case No.:55/5/82-ALC4/2010	Party Name:GLAND PHARMA LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00089/AM11/	RLA File :09/24/040/00462/AM09/	Lic.No/Date:0910037899 13.05.2009	Defer Date:25.05.2010
	Decision :Committee considered case as per agenda and decided to call for the firm for personal hearing alongwith Production and Consumption data certified by Central Excise Authority on 25.05.2010. Accordingly case was deferred for 25.05.2010.			

12

Case No.:23/22/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00480/AM10/	RLA File :09/24/040/00058/AM10/	Lic.No/Date:0910037940 19.05.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Efavirenz	1 Kg.	1.	4-Chloro-2-trifluoro Acetylaniline Hydrochloride hydrate	1.49 kg
		2.	Cyclopropyl Acetylene	0.524 kg
		3.	(1R,2S)-N-Pyrrolidinyl Norephedrine	0.189 kg
		4.	Diethyl Zinc (20% in toluene)	4.41 kg
		5.	2,2,2-Trifluoro Ethanol	0.642 kg
		6.	n-Butyl Chloride	Not allowed
		7.	Citric Acid Monohydrate	0.81 kg
		8.	Tetrahydrofuran	5.50 kg
		9.	Triphosgene	0.498 kg
		10.	Methylene Chloride	7.50 kg
		11.	Cyclohexane	4.20 kg
RA concerned may take further necessary action as per above decision of NC.				

13	Case No.:13/10/82-ALC4/2009	Party Name:VASUDHA PHARMA CHEM LTD	Meet No/Date:5/82-ALC4/2010	Status:Case
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			04.05.2010	Deferred
	HQ File :01/82/050/00137/AM10/	RLA File :09/24/040/00055/AM10/	Lic.No/Date:0910038020 28.05.2009	Defer Date:01.06.2010
	Decision :Committee considered case as per agenda and in consultation with technical authorities present in meeting decided to call for the following information from the firm. 1. Specific end use of the export product. 2. The name and address of the buyer of the export product. Accordingly, case was deferred for 01.06.2010.			

14	Case No.:9/13/82-ALC4/2009	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00149/AM10/	RLA File :03/94/040/00063/AM10/	Lic.No/Date:0310522513 03.06.2009	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of DC(MSME).			

15	Case No.:23/13/82-ALC4/2009	Party Name:SATYA DEEPTHA PHARMACEUTICALS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00163/AM10/	RLA File :09/24/040/00018/AM10/	Lic.No/Date:0910038170 10.06.2009	Defer Date:01.06.2010
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/217/2009-PI-(Norms) dated 01.02.2010, decided to call for the following information from the firm. 1. Complete chemical reaction indicating molar weight of each import of output material and % yield on molar basis. 2. Material balance for the entire process. 3. Requirement and recovery of solvents at each step of manufacturing process. Accordingly, case was deferred for 01.06.2010.			

16	Case No.:5/21/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00432/AM10/	RLA File :09/24/040/00097/AM10/	Lic.No/Date:0910038362 25.06.2009	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

17	Case No.:23/15/82-ALC4/2009	Party Name:VIVIMED LABS LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
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HQ File :01/82/050/00252/AM10/	RLA File :09/24/040/00109/AM10/	Lic.No/Date:0910038369 29.06.2009	Defer Date:01.06.2010
Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

18	Case No.:61/18/82-ALC4/2009	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved									
	HQ File :01/82/050/00335/AM10/	RLA File :04/24/040/00057/AM10/	Lic.No/Date:0410106102 14.07.2009	Defer Date:									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/227/2009-PI-(Norms) dated 30.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>Zepufa Capsules 1000 mg</td><td>1 No..</td><td>1.</td><td>Borage Oil</td><td>339.66 mg/capsule</td></tr> </tbody> </table> The norms for the export product Star Flower Oil 500 mg Soft Geletin Capsules could not be fixed in absence of copy of Drug Manufacturing Licence. RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Zepufa Capsules 1000 mg	1 No..	1.	Borage Oil
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Zepufa Capsules 1000 mg	1 No..	1.	Borage Oil	339.66 mg/capsule									

19	Case No.:34/17/83-ALC1/2009	Party Name:AJANTA PHARMA LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/83/050/00316/AM10/	RLA File :03/94/040/00220/AM10/	Lic.No/Date:0310529278 16.07.2009	Defer Date:01.06.2010
	Decision :Committee considered case as per agenda and in consultation with technical authorities present in meeting, decided to call for the following information/documents from the firm:- 1. Correct ITC(HS) Code of the export product. 2. Copy of Drug Manufacturing licence and other Manufacturing Licences. Accordingly, case was deferred for 01.06.2010.			

20	Case No.:15/5/82-ALC4/2010	Party Name:CIPLA LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
	HQ File :01/82/050/00049/AM11/	RLA File :03/94/040/00334/AM10/	Lic.No/Date:0310529947 21.07.2009	
	Decision : Committee considered case as per agenda. Shri Rahul Phalke, Production Officer of the company had appeared before Committee in similar cases in meeting held on 27.04.10 and explained the case. He had informed the Committee that they are importing Inulin extracted from Chicory route which is a natural product. He also informed that the item is processed by way of meshing and repacking in consumer packs.			

After detailed deliberations and in consultation of technical authorities present in meeting, Committee decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Fibre Clear/Pharmacy Choice Fibre Clear/Terry White Chemists Fibre Clear/Chemmart Pharmacy Clear/Inulin Fibre Supplement (Pack Size 331 gm) contains Inulin (100% Natural Fibre) 331 gm	3000 Packs	1.	Inulin (100% Natural Fibre) Extracted from Chicory Route (With 1% wastage)	2005.86 kgs.

RLA concerned may take further necessary action as per above decision of NC.

21	Case No.:19/35/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00709/AM10/	RLA File :09/24/040/00133/AM10/	Lic.No/Date:0910038696 24.07.2009	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

22	Case No.:21/35/82-ALC4/2009	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00711/AM10/	RLA File :09/24/040/00127/AM10/	Lic.No/Date:0910038698 24.07.2009	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

23

Case No.:16/35/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00706/AM10/	RLA File :09/24/040/00158/AM10/	Lic.No/Date:0910038722 29.07.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/375/2009-PI (Norms) dated 30.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Oseltamivir Phosphate	1 Kg.	1.	Ethyl (3R,4R,5S)-4-N-Acetylamino-5-N,N-Diallylamino-3-(1-Ethylpropoxy)-1-Cyclohexane-1-Carboxylate	1.11 kg

		2.	1,3-Dimethylbarbituric Acid	0.64 kg
		3.	n-Heptane	1.39 kg
RA concerned may take further necessary action as per above decision of NC.				

24

Case No.:14/35/82-ALC4/2009	Party Name:HETERO LABS LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred	
HQ File :01/82/050/00704/AM10/	RLA File :09/24/040/00173/AM10/	Lic.No/Date:0910038796 04.08.2009	Defer Date:04.05.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/375/2009-PI (Norms) dated 30.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Oseltamivir Phosphate	1 Kg.	1.	4-Acetylamino-5- Diallylamino-3-(1-Ethylpropoxy)-1-Formic Acid Ethylester-1-Cyclohexane	1.111 kg
		2.	1,3-Dimethylbarbituric Acid	0.64 kg
		3.	n-Heptane	1.39 kg
RA concerned may take further necessary action as per above decision of NC.				

25	Case No.:26/21/82-ALC4/2009	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00453/AM10/	RLA File :09/24/040/00112/AM10/	Lic.No/Date:0910038897 12.08.2009	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

26	Case No.:27/21/82-ALC4/2009	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00454/AM10/	RLA File :03/94/040/00225/AM10/	Lic.No/Date:0310533516 12.08.2009	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

27	Case No.:15/35/82-ALC4/2009		Party Name:HETERO LABS LTD.		Meet No/Date:5/82-ALC4/2010 04.05.2010		Status:Case Approved
	HQ File :01/82/050/00705/AM10/		RLA File :09/24/040/00191/AM10/		Lic.No/Date:0910039017 18.08.2009		

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide O.M. No.35011/375/2009-PI (Norms) dated 30.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Efavirenz	1 Kg.	1.	4-Chloro-2-trifluoro Acetylaniline Hydrochloride hydrate	1.49 kg
		2.	Cyclopropyl Acetylene	0.524 kg
		3.	(1R,2S)-N-Pyrrolidinyl Norephedrine	0.189 kg
		4.	Diethyl Zinc (20% in toluene)	4.41 kg
		5.	2,2,2-Trifluoro Ethanol	0.642 kg
		6.	n-Butyl Chloride	Not allowed
		7.	Citric Acid Monohydrate	0.81 kg
		8.	Tetrahydrofuran	5.50 kg
		9.	Triphosgene	0.498 kg
		10.	Methylene Chloride	7.50 kg
		11.	Cyclohexane	4.20 kg

RA concerned may take further necessary action as per above decision of NC.

28	Case No.:20/35/82-ALC4/2009	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00710/AM10/	RLA File :09/24/040/00194/AM10/	Lic.No/Date:0910039023 18.08.2009	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

29	Case No.:33/22/82-ALC4/2009	Party Name:PRIVI ORGANICS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00490/AM10/	RLA File :03/95/040/00310/AM10/	Lic.No/Date:0310534394 20.08.2009	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

30	Case No.:60/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00094/AM11/	RLA File :09/24/040/00198/AM10/	Lic.No/Date:0910039255 08.09.2009	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

31	Case No.:82/5/82-ALC4/2010	Party Name:BILCARE LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00116/AM11/	RLA File :31/24/040/00106/AM10/	Lic.No/Date:3110039936 16.09.2009	Defer Date:01.06.2010
	Decision :Committee considered case as per agenda and observed that the item of import and export are same. It was, therefore, decided to call the firm for personal hearing on 01.06.2010. Accordingly, case was deferred for 01.06.2010.			

32	Case No.:88/5/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00122/AM11/	RLA File :22/24/040/00025/AM10/	Lic.No/Date:2210009273 17.09.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

33	Case No.:89/5/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00123/AM11/	RLA File :22/24/040/00027/AM10/	Lic.No/Date:2210009272 17.09.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

34

Case No.:72/5/82-ALC4/2010	Party Name:KAMUD DRUGS PVT.LIMITED.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00106/AM11/	RLA File :31/24/040/00117/AM10/	Lic.No/Date:3110040069 25.09.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/71/2009-PI-III dated 22.10.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Timolol Maleate	1 Kg.	1.	S-(-)-Tert-Butylamino)1,2-Propanediol	0.81 kg
		2.	3-Morpholino-4-chloro-1,2,5-Thiadiazole	1.09 kg
RA concerned may take further necessary action as per above decision of NC.				

35	Case No.:90/5/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00124/AM11/	RLA File :22/24/040/00030/AM10/	Lic.No/Date:2210009293 25.09.2009	Defer Date:15.06.2010

Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.

36	Case No.:49/34/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/83/050/00634/AM10/	RLA File :52/24/040/00014/AM10/	Lic.No/Date:5210028574 13.10.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Bio-technology.			

37	Case No.:50/34/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/83/050/00635/AM10/	RLA File :52/24/040/00015/AM10/	Lic.No/Date:5210028575 13.10.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Bio-technology.			

38	Case No.:47/39/83-ALC1/2009	Party Name:SPAN DIAGNOSTICS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/83/050/00754/AM10/	RLA File :52/24/040/00016/AM10/	Lic.No/Date:5210028576 13.10.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Bio-technology.			

39	Case No.:101/5/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00135/AM11/	RLA File :22/24/040/00033/AM10/	Lic.No/Date:2210009355 14.10.2009	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

40	Case No.:74/5/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00108/AM11/	RLA File :09/24/040/00203/AM10/	Lic.No/Date:0910039636 16.10.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

41	Case No.:37/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
	HQ File :01/82/050/00071/AM11/	RLA File :09/24/040/00264/AM10/	Lic.No/Date:0910039746	

28.10.2009

Decision : Committee considered case as per agenda and in light of earlier decision taken in 2/08 meeting held on 16.05.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefixime Trihydrate	1 Kg.	1.	Acetone	1.205 kg
		2.	Activated Carbon	0.100 kg
		3.	Dimethyl Formamide	2.23 kg
		4.	GCLE	1.555 kg
		5.	Isopropyl Alcohol	1.97 kg
		6.	Methanol	6.50 kg
		7.	Methylene Chloride	7.30 kg
		8.	MICA (MICA Acid)	0.923 kg
		9.	Tetrahydrofuran	1.64 kg
		10.	Triphenyl Phosphine	1.22 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:63/5/82-ALC4/2010

Party Name:HETERO LABS LTD.

Meet No/Date:5/82-ALC4/2010
04.05.2010Status:Case
Approved

HQ File :01/82/050/00097/AM11/

RLA File :09/24/040/00296/AM10/

Lic.No/Date:0910039750
28.10.2009

Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/82 meeting held on 09.02.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumarate	1 Kg.	1.	Adenine	0.914 kg
		2.	R-Propylene Carbonate	0.7938 kg
		3.	Methanol	2.95 kg
		4.	Diethyl-Tosyloxymethyl Phosphonate	2.025 kg
		5.	Tetrahydrofuran	4.28 kg
		6.	Lithium tert-Butoxide	0.536 kg
		7.	Methylene Dichloride	7.84 kg
		8.	Acetonitrile	2.94 kg
		9.	Chloromethyl Chloro Formate	2.0867 kg
		10.	N-methyl-2-Pyrrolidone	3.92 kg

RA concerned may take further necessary action as per above decision of NC.

43	Case No.:70/5/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00104/AM11/	RLA File :09/24/040/00228/AM10/	Lic.No/Date:0910039743 28.10.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

44	Case No.:71/5/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00105/AM11/	RLA File :09/24/040/00295/AM10/	Lic.No/Date:0910039749 28.10.2009	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

45	Case No.:91/5/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
	HQ File :01/82/050/00125/AM11/	RLA File :22/24/040/00034/AM10/	Lic.No/Date:2210009372 28.10.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/212/2009-PI-(Norms) dated 16.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
7 AVCA	1 Kg.	1.	GCLE	2.672 kg
		2.	Triphenyl Phosphine	1.26 kg
		3.	Sodium Iodide	0.828 kg
		4.	Formaldehyde	2.886 kg
		5.	DMF	2.00 kg
		6.	Methanol	7.87 kg
		7.	Methylene Chloride	10.31 kg
		8.	N-Butyl Acetate	3.15 kg
		9.	Phenol	0.933 kg
		10.	Penicillin G Amidase Enzyme	1.353 gm
		11.	Acetone	2.1375 kg
		12.	Eno Carbon	0.100 kg
		13.	Hydro Chloric Acid	Not allowed and not a importable item
		14.	Sodium Hydroxide	0.214 kg

	15.	Sodium Bicarbonate	Not allowed
	16.	Sodium Chloride	Not allowed
	17.	Sodium Carbonate	Not allowed
	18.	Sodium Thionate (Hydro)	Now allowed
	19.	Acetic Acid	0.022 kg
	20.	EDTA	Not allowed
	21.	Sulphuric Acid	Not allowed
RA concerned may take further necessary action as per above decision of NC.			

46

Case No.:92/5/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00126/AM11/	RLA File :22/24/040/00035/AM10/	Lic.No/Date:2210009373 28.10.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.01 kg
		4.	Eno Carbon	51.66 gm

RA concerned may take further necessary action as per above decision of NC.

47	Case No.:3/34/83-ALC1/2009	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/83/050/00588/AM10/	RLA File :03/95/040/00464/AM10/	Lic.No/Date:0310543184 29.10.2009	Defer Date:15.06.2010
	Decision :Committee considered case as per agenda and decided to call for the correct ITC(HS) Code of the export product from firm. Accordingly, case was deferred for 15.06.2010.			

48	Case No.:100/5/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
	HQ File :01/82/050/00134/AM11/	RLA File :22/24/040/00036/AM10/	Lic.No/Date:2210009397 04.11.2009	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O.			

No.35011/206/2006-PI-III dated 12.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Nitazoxanide	1 Kg.	1.	2-Acetyloxy benzoic acid (Asprin)	0.916 kg.
		2.	2-amino-5-nitro thiazole	0.59 kg.
		3.	Triethylamine	0.1288 kg.
		4.	Methylene Chloride	3.17 kg.
		5.	N,N Dimethyl formamide	0.069 kg.
		6.	Acetone	2.00 kg.
		7.	Thionyl chloride	0.92 kg.

RA concerned may take further necessary action as per above decision of NC.

49	Case No.:108/5/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00142/AM11/	RLA File :13/24/040/00019/AM10/	Lic.No/Date:1310030397 04.11.2009	Defer Date:01.06.2010
	Decision : Committee considered case as per agenda and decided to call for DML and deferred the case for 15.06.2010.			

50	Case No.:94/5/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
	HQ File :01/82/050/00128/AM11/	RLA File :22/24/040/00037/AM10/	Lic.No/Date:2210009417 11.11.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.01 kg
		4.	Eno Carbon	51.66 gm

RA concerned may take further necessary action as per above decision of NC.

51	Case No.:99/5/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00133/AM11/	RLA File :22/24/040/00038/AM10/	Lic.No/Date:2210009406 11.11.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

52

Case No.:31/35/82-ALC4/2009	Party Name:SALICYLATES & CHEMICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00721/AM10/	RLA File :09/24/040/00306/AM10/	Lic.No/Date:0910039891 12.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/107/2008-Ch.II dated 15.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
Salidant DMH Plus Liquid Containing DMDM Hydantoin [1,3-bis-(hydroxymethyl)-5,5-dimethylimidazolidine-2,4-dione]:60%	1 kg	1.	DMDM Hydantoin [1,3-bis-(hydroxymethyl)-5,5-dimethylimidazolidine-2,4-dione]:	0.600 kg
RA concerned may take further necessary action as per above decision of NC.				

53

Case No.:59/5/82-ALC4/2010	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00093/AM11/	RLA File :03/95/040/00463/AM10/	Lic.No/Date:0310546241 18.11.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/77/2006-Ch.II dated 09.04.2008 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
N-Hydroxy Methyl 2-Chloro Acetamide	1 kg	1.	2-Chloro Acetamide	0.841 kg
RA concerned may take further necessary action as per above decision of NC.				

54	Case No.:112/5/82-ALC4/2010	Party Name:CHIRAG ENTERPRISE	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
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HQ File :01/82/050/00146/AM11/	RLA File :24/24/040/00011/AM10/	Lic.No/Date:2410026542 23.11.2009	
Decision : Committee considered case as per agenda and in light of earlier decision taken in 5/83 meeting held on 30.04.2008 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.			
Export Product	Export Qty.	Sl.No.	import items Qty. allowed
Crude Methyl Methacrylate Monomer	1 kg	1.	Acrylic Plastic Strips/Offcuts 1.25 kg
RA concerned may take further necessary action as per above decision of NC.			

55	Case No.:25/5/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
	HQ File :01/82/050/00059/AM11/	RLA File :03/94/040/00669/AM10/	Lic.No/Date:0310547222 24.11.2009	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/73/2002-Ch.III dated 03.08.2006 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.			
	Export Product	Export Qty.	Sl.No.	import items Qty. allowed
	Disodium Zinc EDTA (Zinc content 14-15%)	1 kg	1.	EDTA 0.690 kg
RA concerned may take further necessary action as per above decision of NC.				

56	Case No.:29/5/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00063/AM11/	RLA File :03/94/040/00657/AM10/	Lic.No/Date:0310547230 24.11.2009	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

57	Case No.:98/5/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
	HQ File :01/82/050/00132/AM11/	RLA File :22/24/040/00041/AM10/	Lic.No/Date:2210009443 27.11.2009	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 16/AM10 meeting held on 04.08.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 42% (Suspension Grade)	1kg.	1.	Clarithromycin Or Its raw materials as per SION A-2263 on prorated basis	0.4242 KG
		2.	Carbopol	0.30 kg
		3.	HPMC Phthalate	0.30 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:19/5/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
HQ File :01/82/050/00053/AM11/	RLA File :03/94/040/00658/AM10/	Lic.No/Date:0310549544 07.12.2009	

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/110/2007-Ch.II dated 20.10.2009 and U.O. No.14010/110/2007/Ch.II dated 09.11.09 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.

Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
EDTA Diammonium (Liquid) Assay Min. 40%	1 kg	1.	EDTA (Ethylene Diamine Tetra Acetic Acid) Assay Min. 98%	0.377 kg
DTPA Potassium (DTPA K 5- Liquid Active Content=40%	1 Kg.	1.	DETA (Diethylene Triamine)	0.125 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:78/5/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
HQ File :01/82/050/00112/AM11/	RLA File :08/24/040/00244/AM10/	Lic.No/Date:0810084904 15.12.2009	

Decision : Committee considered case as per agenda and in light of earlier decision taken in 44/82 meeting held on 27.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Carvedilol 3.125 mg Tablet	1 Million	1.	Carvedilol	3.1875 kg
		2.	Crospovidone NF	2.75 kg
		3.	Povidone K30	1.00 kg
		4.	Magnesium Stearate	0.450 kg

		5.	Lactose Monohydrate	37.4875 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	100 CC White HDPE Round Bottle	-do-
		9.	150 CC White HDPE Round Bottle	-do-
		10.	Bottle 300 CC White HDPE	-do-
		11.	33 MM White PP Screw Cap	-do-
		12.	38 MM White PP Screw Cap	-do-
		13.	53 MM White PP Screw Cap	-do-
Carvedilol 6.25 mg Tablet	1 million	1.	Carvedilol	6.375 kg
		2.	Crospovidone NF	5.50 kg
		3.	Povidone K30	2.00 kg
		4.	Magnesium Stearate	0.900 kg
		5.	Lactose Monohydrate	74.975 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	100 CC White HDPE Round Bottle	-do-
		9.	150 CC White HDPE Round Bottle	-do-
		10.	Bottle 300 CC White HDPE	-do-
		11.	33 MM White PP Screw Cap	-do-
		12.	38 MM White PP Screw Cap	-do-
		13.	53 MM White PP Screw Cap	-do-
Carvedilol 12.5 mg Tablet	1 million	1.	Carvedilol	12.75 kg
		2.	Crospovidone NF	11.00 kg
		3.	Povidone K30	4.22 kg
		4.	Magnesium Stearate	1.80 kg
		5.	Lactose Monohydrate	149.95 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	100 CC White HDPE Round Bottle	-do-
		9.	150 CC White HDPE Round Bottle	-do-
		10.	Bottle 300 CC White HDPE	-do-
		11.	33 MM White PP Screw Cap	-do-
		12.	38 MM White PP Screw Cap	-do-
		13.	53 MM White PP Screw Cap	-do-

Carvedilol 25.0 mg Tablet	1 million	1.	Carvedilol	25.50 kg
		2.	Crospovidone NF	22.00 kg
		3.	Povidone K30	8.00 kg
		4.	Magnesium Stearate	3.60 kg
		5.	Lactose Monohydrate	299.90 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	100 CC White HDPE Round Bottle	-do-
		9.	150 CC White HDPE Round Bottle	-do-
		10.	Bottle 300 CC White HDPE	-do-
		11.	33 MM White PP Screw Cap	-do-
		12.	38 MM White PP Screw Cap	-do-
		13.	53 MM White PP Screw Cap	-do-
RA concerned may take further necessary action as per above decision of NC.				

60	Case No.:48/5/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00082/AM11/	RLA File :09/24/040/00377/AM10/	Lic.No/Date:0910040298 16.12.2009	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

61	Case No.:50/5/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00084/AM11/	RLA File :09/24/040/00375/AM10/	Lic.No/Date:0910040302 16.12.2009	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

62	Case No.:62/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00096/AM11/	RLA File :09/24/040/00321/AM10/	Lic.No/Date:0910040280 16.12.2009	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

63	Case No.:80/5/82-ALC4/2010	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
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HQ File :01/82/050/00114/AM11/

RLA File :09/24/040/00374/AM10/

Lic.No/Date:0910040301
16.12.2009

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/247/2009-PI-(Norms) dated 07.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nebivolol Hcl	1 Kg.	1.	Para Fluorophenol	9.01 kg
		2.	Methanol	23.6 kg
		3.	n-Hexane	24.02 kg
		4.	Acetone	13.031 kg
		5.	Dimethyl Sulphoxide	11.74 kg
		6.	Toluene	15.98 kg
		7.	DIBAL-H (Diisobutylaluminium Hydride) 25% in Toluene	27.03 kg
		8.	Diisopropyl Ether	12.17 kg
		9.	Methylene Chloride	4.83 kg

RA concerned may take further necessary action as per above decision of NC.

64

Case No.:83/5/82-ALC4/2010

Party Name:HETERO LABS LTD.

Meet No/Date:5/82-ALC4/2010
04.05.2010

Status:Case
Approved

HQ File :01/82/050/00117/AM11/

RLA File :09/24/040/00388/AM10/

Lic.No/Date:0910040316
17.12.2009

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/87/2007-PI-III dated 12.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine	1 Kg.	1.	Glyoxylic acid 50%	1.80 kg.
		2.	1,4-dithiane-2,5-dihydroxy	0.739 kg.
		3.	Cytosine	0.955 kg.
		4.	Hexamethyl disilazane	1.89 kg.
		5.	Salicylic acid	0.79 kg.
		6.	Sodium borohydride	0.48 kg.
		7.	Dimethyl formamide	0.83 kg.
		8.	n-Hexane	3.75 kg.
		9.	Methylene dichloride	5.75 kg.

RA concerned may take further necessary action as per above decision of NC.

65	Case No.:4/41/82-ALC4/2009	Party Name:BALAJI AMINES LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00839/AM10/	RLA File :31/24/040/00192/AM10/	Lic.No/Date:3110041170 21.12.2009	Defer Date:01.06.2010
	Decision :Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

66	Case No.:5/41/82-ALC4/2009	Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved																					
	HQ File :01/82/050/00840/AM10/	RLA File :31/24/040/00188/AM10/	Lic.No/Date:3110041172 21.12.2009																						
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/11/2009-Ch.II dated 15.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="5">Tertiary Butyl peroxy 2 ethyl Hexanoate (TX 21S)</td><td rowspan="5">1 kg</td><td>1.</td><td>2-Ethyl Hexanoyl Chloride</td><td>0.782 kg</td></tr> <tr> <td>2.</td><td>Tert-butyl Hydro Peroxide 70%</td><td>0.654 kg</td></tr> <tr> <td>3.</td><td>Magnesium Sulphate 2 aqueous</td><td>0.031 kg</td></tr> <tr> <td>4.</td><td>Container HDPE 30 LTR. Loose, with 2 Lables 30 LTR. CR Cans, with K 60 Opening and Red K29 Screw Cap. 6 Pieces in Plastic Bag incluing caps</td><td>As per packing policy</td></tr> <tr> <td>5.</td><td>Screwcap K60</td><td>As per packing policy</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Tertiary Butyl peroxy 2 ethyl Hexanoate (TX 21S)	1 kg	1.	2-Ethyl Hexanoyl Chloride	0.782 kg	2.	Tert-butyl Hydro Peroxide 70%	0.654 kg	3.	Magnesium Sulphate 2 aqueous	0.031 kg	4.	Container HDPE 30 LTR. Loose, with 2 Lables 30 LTR. CR Cans, with K 60 Opening and Red K29 Screw Cap. 6 Pieces in Plastic Bag incluing caps	As per packing policy	5.	Screwcap K60
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																					
Tertiary Butyl peroxy 2 ethyl Hexanoate (TX 21S)	1 kg	1.	2-Ethyl Hexanoyl Chloride	0.782 kg																					
		2.	Tert-butyl Hydro Peroxide 70%	0.654 kg																					
		3.	Magnesium Sulphate 2 aqueous	0.031 kg																					
		4.	Container HDPE 30 LTR. Loose, with 2 Lables 30 LTR. CR Cans, with K 60 Opening and Red K29 Screw Cap. 6 Pieces in Plastic Bag incluing caps	As per packing policy																					
		5.	Screwcap K60	As per packing policy																					

67	Case No.:34/48/82-ALC4/2009	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/01097/AM10/	RLA File :03/95/040/00617/AM10/	Lic.No/Date:0310551871 21.12.2009	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

68	Case No.:95/5/82-ALC4/2010	Party Name:SURYA MEDICARE LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
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HQ File :01/82/050/00129/AM11/	RLA File :22/24/040/00043/AM10/	Lic.No/Date:2210009543 29.12.2009		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.01 kg
		4.	Eno Carbon	51.66 gm
RA concerned may take further necessary action as per above decision of NC.				

69

Case No.:97/5/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00131/AM11/	RLA File :22/24/040/00044/AM10/	Lic.No/Date:2210009542 29.12.2009		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 16/AM10 meeting held on 04.08.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 27.5% (Suspension Grade)	1kg.	1.	Clarithromycin Or Its raw materials as per SION A-2263 on pro-rata basis	0.2778 KG
		2.	Carbopol	0.20 kg
		3.	HPMC Phthalate	0.54 kg
RA concerned may take further necessary action as per above decision of NC.				

70	Case No.:34/5/82-ALC4/2010	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00068/AM11/	RLA File :03/94/040/00778/AM10/	Lic.No/Date:0310554129 07.01.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

71

Case No.:32/5/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00066/AM11/	RLA File :07/24/040/00379/AM10/	Lic.No/Date:0710069417 13.01.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 19/82 meeting held on 04.08.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Doxilamine Succinate BP/USP	1 Kg.	1.	2 Acetyl Pyridine	0.58 kg
		2.	Tetrahydrofuran	1.03 kg
RA concerned may take further necessary action as per above decision of NC.				

72

Case No.:76/5/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00110/AM11/	RLA File :08/24/040/00255/AM10/	Lic.No/Date:0810085771 13.01.2010		
Decision : Committee considered case as per agenda and in light of written comments earlier forwarded by Department of Pharmaceuticals vide their U.O. No.35011/73/2007-PI-III dated 14.08.2007 alongwith enclosures and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Benzonatate 100 mg Capsules	1 Million	1.	Benzonate	102 kg
		2.	Gelatin NF	168 kg
		3.	Glycerin USP	24 kg
		4.	Noncrystallizing Sorbitol Solution NF	72 kg
		5.	Triethyl Nitrate NF	75 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy
		7.	75 CC White HDPE Round Bottle	-do-
		8.	33 MM White PP Screw Cap	-do-
Benzonatate 200 mg Capsules	1 million	1.	Benzonate	204 kg
		2.	Gelatin NF	231 kg
		3.	Glycerin USP	33 kg
		4.	Noncrystallizing Sorbitol Solution NF	99 kg
		5.	Triethyl Nitrate NF	75 kg
		6.	Bottles and Caps (packing material in finished form a. 60 CC White HDPE Round Bottle	As per packing policy

		7.	75 CC White HDPE Round Bottle	-do-
		8.	33 MM White PP Screw Cap	-do-
RA concerned may take further necessary action as per above decision of NC.				

73

Case No.:103/5/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00137/AM11/	RLA File :22/24/040/00045/AM10/	Lic.No/Date:2210009580 14.01.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.01 kg
		4.	Eno Carbon	51.66 gm
RA concerned may take further necessary action as per above decision of NC.				

74	Case No.:1/45/82-ALC4/2009	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00896/AM10/	RLA File :05/24/040/00446/AM10/	Lic.No/Date:0510256458 15.01.2010	Defer Date:25.05.2010
	Decision :Committee considered case as per agenda and observed that though the written comments have been received from Department of Pharmaceuticals, the firm has been obtaining advance authorizations from Jt. DGFT, Chandigarh as well as from Zonal Jt. DGFT, CLA, New Delhi. It was, therefore, decided to call the firm for personal hearing before the Chairman, NC to clarify the above point. The firm may fix time with Chairman, NC for telephone.			

75	Case No.:10/45/82-ALC4/2009	Party Name:KDAC CHEM PVT LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00905/AM10/	RLA File :34/24/040/00176/AM10/	Lic.No/Date:3410026153 15.01.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

76	Case No.:17/5/82-ALC4/2010		Party Name:ARCH PHARMALABS LTD		Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
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HQ File :01/82/050/00051/AM11/	RLA File :03/94/040/00799/AM10/	Lic.No/Date:0310555541 15.01.2010	Defer Date:15.06.2010
Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

77	Case No.:18/5/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00052/AM11/	RLA File :03/94/040/00795/AM10/	Lic.No/Date:0310555546 15.01.2010	Defer Date:15.06.2010
	Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for the following information/documents from the firm:- 1. Certificate of Analysis issued by foreign supplier for import item. 2. Complete specification of export product from Government approved laboratories. 3. Manufacturing process alongwith wastage claimed on each stage of process. Accordingly, case was deferred for 15.06.2010.			

78	Case No.:7/45/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved																		
	HQ File :01/82/050/00902/AM10/	RLA File :03/94/040/00888/AM10/	Lic.No/Date:0310555686 18.01.2010																			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/341/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>import items</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Gemcitabin Hydrochloride</td><td rowspan="4">1 kg</td><td>1.</td><td>3,5-O-Dibenzoyl-2-Deoxy-2,2-Difluorocytidine</td><td>1.756 kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>1.312 kg</td></tr> <tr> <td>3.</td><td>Monoglyme</td><td>Not allowed</td></tr> <tr> <td>4.</td><td>Ethyl Acetate</td><td>Not allowed</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	import items	Quantity allowed	Gemcitabin Hydrochloride	1 kg	1.	3,5-O-Dibenzoyl-2-Deoxy-2,2-Difluorocytidine	1.756 kg	2.	Methanol	1.312 kg	3.	Monoglyme	Not allowed	4.	Ethyl Acetate
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed																		
Gemcitabin Hydrochloride	1 kg	1.	3,5-O-Dibenzoyl-2-Deoxy-2,2-Difluorocytidine	1.756 kg																		
		2.	Methanol	1.312 kg																		
		3.	Monoglyme	Not allowed																		
		4.	Ethyl Acetate	Not allowed																		

79	Case No.:8/45/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00903/AM10/	RLA File :03/94/040/00880/AM10/	Lic.No/Date:0310555693 18.01.2010	Defer Date:01.06.2010

Decision :Committee decided to forward a copy of application to Department of Pharmaceuticals for their comments. Accordingly, case was deferred for 01.06.2010.

80	Case No.:9/45/82-ALC4/2009	Party Name:ARCH PHARMALABS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00904/AM10/	RLA File :03/94/040/00879/AM10/	Lic.No/Date:0310555700 18.01.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

81	Case No.:20/5/82-ALC4/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved												
	HQ File :01/82/050/00054/AM11/	RLA File :03/95/040/00612/AM10/	Lic.No/Date:0310555771 18.01.2010													
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/7/2003-Ch.II dated 16.06.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td rowspan="2">Ethylene Glycol Monoethyl Ether</td><td rowspan="2">1 kg</td><td>1.</td><td>Denatured Ethyl Alcohol</td><td>0.522 kg</td></tr> <tr> <td>2.</td><td>Ethylene Oxide</td><td>0.500 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Ethylene Glycol Monoethyl Ether	1 kg	1.	Denatured Ethyl Alcohol	0.522 kg	2.	Ethylene Oxide
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed												
Ethylene Glycol Monoethyl Ether	1 kg	1.	Denatured Ethyl Alcohol	0.522 kg												
		2.	Ethylene Oxide	0.500 kg												

82	Case No.:21/5/82-ALC4/2010	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00055/AM11/	RLA File :03/95/040/00663/AM10/	Lic.No/Date:0310555780 18.01.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

83	Case No.:75/5/82-ALC4/2010	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00109/AM11/	RLA File :08/24/040/00284/AM10/	Lic.No/Date:0810085802 18.01.2010	Defer Date:01.06.2010
	Decision : Committee considered case as per agenda. The technical authority from Department of Pharmaceuticals referred to earlier decision taken in meeting No.45/82 dated 02.02.2009. However, it was noticed that in the present case, there are two additional items of import. Hence, it was decided to defer the matter for 01.06.2010.			

84	Case No.:84/5/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:5/82-ALC4/2010	Status:Case
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		04.05.2010	Deferred
HQ File :01/82/050/00118/AM11/	RLA File :22/24/040/00047/AM10/	Lic.No/Date:2210009594	Defer
		19.01.2010	Date:15.06.2010
Decision :Committee considered case as per agenda and in consultation with technical authority present in meeting, decided to call for (i) specific end use of the export product, (ii) if the export product is drug intermediate, the name of bulk drug from firm. Accordingly, case was deferred for 15.06.2010.			

85	Case No.:20/45/82-ALC4/2009	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00915/AM10/	RLA File :03/94/040/00919/AM10/	Lic.No/Date:0310556311 20.01.2010	Defer Date:01.06.2010
Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.				

86	Case No.:21/45/82-ALC4/2009	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00916/AM10/	RLA File :52/24/040/00030/AM10/	Lic.No/Date:5210029424 20.01.2010	Defer Date:01.06.2010
Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.				

87	Case No.:16/5/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00050/AM11/	RLA File :03/94/040/00940/AM10/	Lic.No/Date:0310557073 27.01.2010	Defer Date:15.06.2010
Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.				

88	Case No.:51/5/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved																
	HQ File :01/82/050/00085/AM11/	RLA File :09/24/040/00436/AM10/	Lic.No/Date:0910040652 27.01.2010																	
Decision : Committee considered case as per agenda and in light of earlier decision taken 15/82 meeting held on 12.07.2006 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.																				
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>import items</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td rowspan="3">Zidovudine</td><td rowspan="3">1 kg</td><td>1.</td><td>3-Azido-3-Deoxy Thymidine (total impurities NLT 5%)</td><td>1.05 kg</td></tr> <tr> <td>2.</td><td>Dimethyl Sulfoxide</td><td>1.56 kg</td></tr> <tr> <td>3.</td><td>Methanol</td><td>2.19 kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	import items	Quantity allowed	Zidovudine	1 kg	1.	3-Azido-3-Deoxy Thymidine (total impurities NLT 5%)	1.05 kg	2.	Dimethyl Sulfoxide	1.56 kg	3.	Methanol	2.19 kg
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed																
Zidovudine	1 kg	1.	3-Azido-3-Deoxy Thymidine (total impurities NLT 5%)	1.05 kg																
		2.	Dimethyl Sulfoxide	1.56 kg																
		3.	Methanol	2.19 kg																

RA concerned may take further necessary action as per above decision of NC.

89	Case No.:64/5/82-ALC4/2010	Party Name:BIOLOGICAL E LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Rejected
	HQ File :01/82/050/00098/AM11/	RLA File :09/24/040/00433/AM10/	Lic.No/Date:0910040650 27.01.2010	
	Decision :Committee considered case as per agenda and observed that the firm has not given the percentage purity of import item and norms can not be fixed in absence of purity of import item. It was, therefore, decided to reject the case.			

90	Case No.:65/5/82-ALC4/2010	Party Name:BIOLOGICAL E LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Rejected
	HQ File :01/82/050/00099/AM11/	RLA File :09/24/040/00442/AM10/	Lic.No/Date:0910040651 27.01.2010	
	Decision : Committee considered case as per agenda and observed that the firm has not given the percentage purity of import item and norms can not be fixed in absence of purity of import item. It was, therefore, decided to reject the case.			

91	Case No.:110/5/82-ALC4/2010	Party Name:CHIRAG ENTERPRISE	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
	HQ File :01/82/050/00144/AM11/	RLA File :24/24/040/00015/AM10/	Lic.No/Date:2410027234 27.01.2010	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 5/83 meeting held on 30.04.2008 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.			
	Export Product	Export Qty.	Sl.No.	import items
	Crude Methyl Methacrylate Monomer	1 kg	1.	Acrylic Plastic Strips/Offcuts

Qty. allowed
1.25 kg

RA concerned may take further necessary action as per above decision of NC.

92	Case No.:33/5/82-ALC4/2010	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
	HQ File :01/82/050/00067/AM11/	RLA File :09/24/040/00424/AM10/	Lic.No/Date:0910040692 28.01.2010	
	Decision : Committee considered case as per agenda and taking cue from SION A-1945 and in consultation with technical authority present in meeting, decided to ratify the norms under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.			

Export Product	Export Qty.	Sl.No.	import items	Qty. allowed

	Ketoprofen Lysine Enteric Coated Pellets 71% w/w	500 kg	1.	Ketoprofen Lysine	358.55 kg
RA concerned may take further necessary action as per above decision of NC.					

93	Case No.:38/5/82-ALC4/2010	Party Name:MSN PHARMACHEM PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00072/AM11/	RLA File :09/24/040/00359/AM10/	Lic.No/Date:0910040696 28.01.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

94	Case No.:40/5/82-ALC4/2010	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00074/AM11/	RLA File :09/24/040/00427/AM10/	Lic.No/Date:0910040698 28.01.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

95	Case No.:81/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00115/AM11/	RLA File :09/24/040/00390/AM10/	Lic.No/Date:0910040690 28.01.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

96	Case No.:105/5/82-ALC4/2010	Party Name:VIVEK PHARMACHEM (INDIA) LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Case Deferred
	HQ File :01/82/050/00139/AM11/	RLA File :13/24/040/00028/AM10/	Lic.No/Date:1310031256 28.01.2010	Defer Date:15.06.2010
	Decision : Committee considered case as per agenda and decided to call for a copy of Drug Manufacturing licence from firm. Accordingly, case was deferred for 15.06.2010.			

97	Case No.:47/5/82-ALC4/2010	Party Name:R L FINE CHEM	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
	HQ File :01/82/050/00081/AM11/	RLA File :07/24/040/00388/AM10/	Lic.No/Date:0710069723 01.02.2010	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.35011/85/2007-PI-III dated 26.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details			

below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Lorazepam	1 Kg	1.	2 Amino-2,5-dichloro benzophenone	1.60 kg

RA concerned may take further necessary action as per above decision of NC.

98	Case No.:49/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00083/AM11/	RLA File :09/24/040/00314/AM10/	Lic.No/Date:0910040762 01.02.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

99	Case No.:61/5/82-ALC4/2010	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00095/AM11/	RLA File :09/24/040/00399/AM10/	Lic.No/Date:0910040760 01.02.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

100

Case No.:24/5/82-ALC4/2010	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00058/AM11/	RLA File :03/94/040/00928/AM10/	Lic.No/Date:0310558192 02.02.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 10/08 meeting held on 10.07.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Lercanidipine	1 Kg.	1.	3,3-Diphenyl Propolamine	1.19 kg
		2.	Tetrahydrofuran	2.90 kg
		3.	Methylene Chloride	4.88 kg
		4.	1-Chloro-2 Methyl-2 Propanol	0.507 kg
		5.	Isopropyl acetate	6.83 kg
RA concerned may take further necessary action as per above decision of NC.				

101	Case No.:36/5/82-ALC4/2010	Party Name:SUNSHIELD CHEMICALS LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
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HQ File :01/82/050/00070/AM11/	RLA File :03/95/040/00662/AM10/	Lic.No/Date:0310558079 02.02.2010	Defer Date:01.06.2010
Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

102	Case No.:79/5/82-ALC4/2010	Party Name:CHIRAL BIOSCIENCES LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00113/AM11/	RLA File :09/24/040/00413/AM10/	Lic.No/Date:0910040795 02.02.2010	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

103	Case No.:56/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00090/AM11/	RLA File :09/24/040/00456/AM10/	Lic.No/Date:0910040810 03.02.2010	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

104

Case No.:52/5/82-ALC4/2010	Party Name:HETERO LABS LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00086/AM11/	RLA File :09/24/040/00465/AM10/	Lic.No/Date:0910040820 05.02.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken 15/82 meeting held on 12.07.2006 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed
Zidovudine	1 kg	1.	3-Azido-3-Deoxy Thymidine (total impurities NLT 5%)	1.05 kg
		2.	Dimethyl Sulfoxide	1.56 kg
		3.	Methanol	2.19 kg
RA concerned may take further necessary action as per above decision of NC.				

105	Case No.:57/5/82-ALC4/2010	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
	HQ File :01/82/050/00091/AM11/	RLA File :09/24/040/00464/AM10/	Lic.No/Date:0910040818 05.02.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/247/2009-PI-(Norms) dated 07.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as			

per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Nebivolol Hcl	1 Kg.	1.	Para Fluorophenol	9.01 kg
		2.	Methanol	23.6 kg
		3.	n-Hexane	24.02 kg
		4.	Acetone	13.031 kg
		5.	Dimethyl Sulphoxide	11.74 kg
		6.	Toluene	15.98 kg
		7.	DIBAL-H (Diisobutylaluminium Hydrine) 25% in Toluene	27.03 kg
		8.	Diisopropyl Ether	12.17 kg
		9.	Methylene Chloride	4.83 kg

RA concerned may take further necessary action as per above decision of NC.

106	Case No.:39/5/82-ALC4/2010	Party Name:PIRAMAL HEALTHCARE LTD. (FORMERLY NICHOLAS PIRAMAL)	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00073/AM11/	RLA File :03/95/040/00654/AM10/	Lic.No/Date:0310558977 08.02.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Bio-technology.			

107

Case No.:54/5/82-ALC4/2010	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00088/AM11/	RLA File :03/95/040/00714/AM10/	Lic.No/Date:0310558971 08.02.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/82 meeting held on 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg	1.	Artemisinin	1.50 kg
Artesunate	1 kg.	1.	Artemisinin	0.9259 kg.
Dihydro Artemisinin	1 Kg.	1.	Artemisinin	1.12 kg
RA concerned may take further necessary action as per above decision of NC.				

108	Case No.:35/5/82-ALC4/2010	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
	HQ File :01/82/050/00069/AM11/	RLA File :09/24/040/00366/AM10/	Lic.No/Date:0910040875	

09.02.2010

Decision : Committee considered case as per agenda and in light of earlier decision taken in 45/82 meeting held on 02.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stavudine	1 Kg.	1.	5-Methyl Uridine	2.597 kg
		2.	N-Methyl Morpholine	1.23 kg
		3.	Methane Sulfonyl Chloride	2.40 kg
		4.	Acetic Acid	0.49 kg
		5.	N-Methyl Pyrrolidinone	1.40 kg
		6.	Dimethyl formamide	1.13 kg
		7.	Ethyl Acetate	5.87 kg
		8.	Acetone	2.24 kg
		9.	Iso Propyl Alcohol	1.75 kg
		10.	Activated Carbon	0.10 kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:46/5/82-ALC4/2010

Party Name:HETERO LABS LIMITED

Meet No/Date:5/82-ALC4/2010
04.05.2010Status:Case
Approved

HQ File :01/82/050/00080/AM11/

RLA File :09/24/040/00467/AM10/

Lic.No/Date:0910040870
09.02.2010

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/87/2007-PI-III dated 12.08.2008 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Lamivudine	1 Kg.	1.	Glyoxylic acid 50%	1.80 kg.
		2.	1,4-dithiane-2,5-dihydroxy	0.739 kg.
		3.	Cytosine	0.955 kg.
		4.	Hexamethyl disilazane	1.89 kg.
		5.	Salicylic acid	0.79 kg.
		6.	Sodium borohydride	0.48 kg.
		7.	Dimethyl formamide	0.83 kg.
		8.	n-Hexane	3.75 kg.
		9.	Methylene dichloride	5.75 kg.

RA concerned may take further necessary action as per above decision of NC.

109

110	Case No.:58/5/82-ALC4/2010	Party Name:LAKE CHEMICALS PRIVATE LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00092/AM11/	RLA File :07/21/040/01027/AM10/	Lic.No/Date:0710069898 09.02.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

111	Case No.:22/5/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved																			
	HQ File :01/82/050/00056/AM11/	RLA File :03/94/040/00992/AM10/	Lic.No/Date:0310560277 15.02.2010																				
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/341/2009-PI-(Norms) dated 26.04.2010 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.																						
	<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>import items</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td rowspan="4">Gemcitabin Hydrochloride</td><td rowspan="4">1 kg</td><td>1.</td><td>3,5-O-Dibenzoyl-2-Deoxy-2,2-Difluorocytidine</td><td>1.756 kg</td></tr> <tr> <td>2.</td><td>Methanol</td><td>1.312 kg</td></tr> <tr> <td>3.</td><td>Monoglyme</td><td>Not allowed</td></tr> <tr> <td>4.</td><td>Ethyl Acetate</td><td>Not allowed</td></tr> </tbody> </table>	Export Product	Export Qty.	Sl.No.	import items	Quantity allowed	Gemcitabin Hydrochloride	1 kg	1.	3,5-O-Dibenzoyl-2-Deoxy-2,2-Difluorocytidine	1.756 kg	2.	Methanol	1.312 kg	3.	Monoglyme	Not allowed	4.	Ethyl Acetate	Not allowed			
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed																			
Gemcitabin Hydrochloride	1 kg	1.	3,5-O-Dibenzoyl-2-Deoxy-2,2-Difluorocytidine	1.756 kg																			
		2.	Methanol	1.312 kg																			
		3.	Monoglyme	Not allowed																			
		4.	Ethyl Acetate	Not allowed																			
	RA concerned may take further necessary action as per above decision of NC.																						

112	Case No.:23/5/82-ALC4/2010	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved										
	HQ File :01/82/050/00057/AM11/	RLA File :03/94/040/00991/AM10/	Lic.No/Date:0310560280 15.02.2010											
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/40/2010-Ch.II dated 27.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
	<table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2-Amino-5-Chlorobenzophenone (Purity not less than 97%)</td><td>1 kg</td><td>1.</td><td>Anthranil/5 Chloro-3-Phenylanthranil</td><td>1.16 kg</td></tr> </tbody> </table>	Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Amino-5-Chlorobenzophenone (Purity not less than 97%)	1 kg	1.	Anthranil/5 Chloro-3-Phenylanthranil	1.16 kg			
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed										
2-Amino-5-Chlorobenzophenone (Purity not less than 97%)	1 kg	1.	Anthranil/5 Chloro-3-Phenylanthranil	1.16 kg										
	RA concerned may take further necessary action as per above decision of NC.													

113	Case No.:43/5/82-ALC4/2010	Party Name:RATNAGIRI CHEMICALS PVT. LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
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HQ File :01/82/050/00077/AM11/	RLA File :03/95/040/00745/AM10/	Lic.No/Date:0310560168 15.02.2010	
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/97/2006-Ch.II dated 20.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
Export product	Exp. Qty.	Sl.No.	Import items
Hydroquinone Monomethyl Ether (Purity Min.99%)	1 kg	1.	Hydroquinone
		2.	Para Benzoquinone
			Qty. allowed
			1.056 kg
			0.10 kg
RA concerned may take further necessary action as per above decision of NC.			

114	Case No.:68/5/82-ALC4/2010	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00102/AM11/	RLA File :07/24/040/00438/AM10/	Lic.No/Date:0710070041 16.02.2010	Defer Date:01.06.2010
	Decision : Committee considered case as per agenda. The technical authority from Department of C&PC recommended ad-hoc norms based on decision taken in meeting No.50/AM09. However, it was noticed that the firm has shown three imported inputs for the export product Calcium Bromolactobionate, while earlier recommendation shows only two import items. Thus, it was decided to defer the case for 01.06.10.			

115	Case No.:45/5/82-ALC4/2010	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
	HQ File :01/82/050/00079/AM11/	RLA File :31/24/040/00223/AM10/	Lic.No/Date:3110042020 18.02.2010	
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/56/2007-Ch.III dated 17.12.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			
	Export product	Exp. Qty.	Sl.No.	Import items
	Aqueous Solution of Polymaleic Acid (Active content 47-53%)	1 kg	1.	Maleic Anhydride
				Qty. allowed
				0.355 kg
RA concerned may take further necessary action as per above decision of NC.				

116	Case No.:66/5/82-ALC4/2010	Party Name:HETERO LABS LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
	HQ File :01/82/050/00100/AM11/	RLA File :09/24/040/00473/AM10/	Lic.No/Date:0910040991 18.02.2010	
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 46/82 meeting held on 09.02.2010 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Tenofovir Disoproxil Fumarate	1 Kg.	1.	Adenine	0.914 kg
		2.	R-Propylene Carbonate	0.7938 kg
		3.	Methanol	2.95 kg
		4.	Diethyl-Tosyloxymethyl Phosphonate	2.025 kg
		5.	Tetrahydrofuran	4.28 kg
		6.	Lithium tert-Butoxide	0.536 kg
		7.	Methylene Dichloride	7.84 kg
		8.	Acetonitrile	2.94 kg
		9.	Chloromethyl Chloro Formate	2.0867 kg
		10.	N-methyl-2-Pyrrolidone	3.92 kg

RA concerned may take further necessary action as per above decision of NC.

117	Case No.:1/50/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/01155/AM10/	RLA File :34/24/040/00202/AM10/	Lic.No/Date:3410026420 19.02.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

118	Case No.:3/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/01157/AM10/	RLA File :03/95/040/00760/AM10/	Lic.No/Date:0310561196 22.02.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

119	Case No.:4/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/01158/AM10/	RLA File :03/95/040/00754/AM10/	Lic.No/Date:0310561197 22.02.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

120	Case No.:7/50/82-ALC4/2009	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/01161/AM10/	RLA File :08/24/040/00326/AM10/	Lic.No/Date:0810086746	Defer

		23.02.2010	Date:01.06.2010
Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

121

Case No.:93/5/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00127/AM11/	RLA File :22/24/040/00052/AM10/	Lic.No/Date:2210009691 23.02.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 16/AM10 meeting held on 04.08.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 42% (Suspension Grade)	1kg.	1.	Clarithromycin Or Its raw materials as per SION A-2263 on prorated basis	0.4242 KG
		2.	Carbopol	0.30 kg
		3.	HPMC Phthalate	0.30 kg
RA concerned may take further necessary action as per above decision of NC.				

122

Case No.:104/5/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00138/AM11/	RLA File :22/24/040/00053/AM10/	Lic.No/Date:2210009690 23.02.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 16/AM10 meeting held on 04.08.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Clarithromycin Granules 27.5% (Suspension Grade)	1kg.	1.	Clarithromycin Or Its raw materials as per SION A-2263 on prorated basis	0.2778 KG
		2.	Carbopol	0.20 kg
		3.	HPMC Phthalate	0.54 kg
RA concerned may take further necessary action as per above decision of NC.				

123

Case No.:11/50/82-ALC4/2009	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/01165/AM10/	RLA File :03/95/040/00772/AM10/	Lic.No/Date:0310561666 24.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/7/2003-Ch.II dated 03.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Diethylene Glycol Mono Ethyl Ether	1 kg	1.	Denatured Ethyl Alcohol	0.350 kg
		2.	Ethylene Oxide	0.670 kg
RA concerned may take further necessary action as per above decision of NC.				

124	Case No.:14/50/82-ALC4/2009	Party Name:AMBUJA INTERMEDIATES LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved									
	HQ File :01/82/050/01168/AM10/	RLA File :03/94/040/01020/AM10/	Lic.No/Date:0310561828 24.02.2010										
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/1/2008-Ch.II dated 23.02.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>2-Carbethoxyamino-5-Naphthol Sulfonic Acid (2-CNS Acid)</td><td>1 kg</td><td>1.</td><td>J Acid</td><td>1.322 kg</td></tr> </tbody> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	2-Carbethoxyamino-5-Naphthol Sulfonic Acid (2-CNS Acid)	1 kg	1.	J Acid
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
2-Carbethoxyamino-5-Naphthol Sulfonic Acid (2-CNS Acid)	1 kg	1.	J Acid	1.322 kg									
RA concerned may take further necessary action as per above decision of NC.													

125	Case No.:15/50/82-ALC4/2009	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/01169/AM10/	RLA File :03/95/040/00779/AM10/	Lic.No/Date:0310561977 25.02.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

126	Case No.:16/50/82-ALC4/2009	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/01170/AM10/	RLA File :09/24/040/00478/AM10/	Lic.No/Date:0910041061 25.02.2010	Defer Date:01.06.2010
	Decision :Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

127	Case No.:17/50/82-ALC4/2009	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/01171/AM10/	RLA File :05/24/040/00486/AM10/	Lic.No/Date:0510259472 25.02.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

128

Case No.:18/50/82-ALC4/2009	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/01172/AM10/	RLA File :03/95/040/00781/AM10/	Lic.No/Date:0310562269 26.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/93/2007-Ch.II dated 03.05.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STERO AEEA (Amino Ethyl Ethanol Amine)	1 kg	1.	Ethylene Di Amine	0.588 kg
		2.	Ethylene Oxide	0.431 kg
STERO MPEA (Poly Ethoxylated Methyl Amine)	1 Kg.	1.	Mono Methyl Amine	0.194 kg
		2.	Ethylene Oxide	0.826 kg
STERSOLVE ECEL (Ethylene Glycol Mono Ethyl Ether)	1 Kg.	1.	Ethanol	0.521 kg
		2.	Ethylene Oxide	0.498 kg
STANOX DSTDP (Di Stearyl Thiodipropionate)	1 Kg.	1.	Acrylonitrile	0.158 kg
		2.	Stearyl Alcohol	0.807 kg
RA concerned may take further necessary action as per above decision of NC.				

129

Case No.:20/50/82-ALC4/2009	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/01174/AM10/	RLA File :34/24/040/00204/AM10/	Lic.No/Date:3410026497 26.02.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/101/2002/Ch.II dated 04.10.2007 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
2-Ethyl Hexanoyl Chloride	1 Kg.	1.	2-Ethyl Hexanoic Acid	0.925 kg
RA concerned may take further necessary action as per above decision of NC.				

130	Case No.:41/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00075/AM11/	RLA File :09/24/040/00503/AM10/	Lic.No/Date:0910041155 03.03.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

131	Case No.:42/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00076/AM11/	RLA File :09/24/040/00502/AM10/	Lic.No/Date:0910041152 03.03.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

132	Case No.:44/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00078/AM11/	RLA File :09/24/040/00494/AM10/	Lic.No/Date:0910041151 03.03.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

133

Case No.:86/5/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00120/AM11/	RLA File :22/24/040/00054/AM10/	Lic.No/Date:2210009749 05.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/205/2009-PI-(Norms) dated 20.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ceftriaxone Sodium Sterile	1 Kg.	1.	Ceftriaxone Sodium (Non Sterile)	1.04 kg
		2.	Acetone	1.72 kg
		3.	Ethylenediamine Tetra Acetic Acid Disodium Salt Dihydrate (EDTA)	0.01 kg
		4.	Eno Carbon	51.66 gm
RA concerned may take further necessary action as per above decision of NC.				

134	Case No.:1/52/82-ALC4/2009	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
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	HQ File :01/82/050/01194/AM10/	RLA File :09/24/040/00488/AM10/	Lic.No/Date:0910041233 09.03.2010	Defer Date:01.06.2010
	Decision :Committee considered case as per agenda and decided to call for the complete description of export product alongwith the copy of DML from the firm. Accordingly, case was deferred for 01.06.2010.			

135	Case No.:96/5/82-ALC4/2010	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00130/AM11/	RLA File :22/24/040/00055/AM10/	Lic.No/Date:2210009769 10.03.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

136

Case No.:28/5/82-ALC4/2010	Party Name:S.KANT HEALTHCARE LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00062/AM11/	RLA File :03/95/040/00824/AM10/	Lic.No/Date:0310564569 12.03.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 32/82 meeting held on 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Artemether	1 Kg	1.	Artemisinin	1.50 kg
Artesunate	1 kg.	1.	Artemisinin	0.9259 kg.
Dihydro Artemisinin	1 Kg.	1.	Artemisinin	1.12 kg
RA concerned may take further necessary action as per above decision of NC.				

137	Case No.:109/5/82-ALC4/2010	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00143/AM11/	RLA File :05/23/040/00204/AM10/	Lic.No/Date:0510260377 12.03.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

138	Case No.:113/5/82-ALC4/2010	Party Name:KLJ PLASTICIZERS LTD,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00147/AM11/	RLA File :05/23/040/00203/AM10/	Lic.No/Date:0510260360 12.03.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

139

Case No.:31/5/82-ALC4/2010	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00065/AM11/	RLA File :03/95/040/00820/AM10/	Lic.No/Date:0310564712 15.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/120/2007/Ch.III dated 07.07.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Butylated Hydroxy Anisole	1 Kg.	1.	Hydroquinone	1.247 kg
		2.	Tertiary Butanol	0.839 kg
		3.	Phosphoric Acid	1.00 kg
		4.	Hexane	1.00 kg
RA concerned may take further necessary action as per above decision of NC.				

140

Case No.:111/5/82-ALC4/2010	Party Name:CHIRAG ENTERPRISE	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00145/AM11/	RLA File :24/24/040/00018/AM10/	Lic.No/Date:2410027698 17.03.2010		
Decision : Committee considered case as per agenda and in light of earlier decision taken in 5/83 meeting held on 30.04.2008 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower.				
Export Product	Export Qty.	Sl.No.	import items	Qty. allowed
Crude Methyl Methacrylate Monomer	1 kg	1.	Acrylic Plastic Strips/Offcuts	1.25 kg
RA concerned may take further necessary action as per above decision of NC.				

141	Case No.:26/5/82-ALC4/2010		Party Name:GLENMARK GENERICS LIMITED		Meet No/Date:5/82-ALC4/2010 04.05.2010		Status:Case Approved	
	HQ File :01/82/050/00060/AM11/		RLA File :03/94/040/01050/AM10/		Lic.No/Date:0310565162 18.03.2010			
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/127/2006-PI-III dated 14.08.2006 and in consultation with technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product		Export Qty.	Sl.No.	Import items		Qty. allowed	

Glimepride	1 Kg.	1.	4-(2-3-Ethyl-4-Methyl-2-Oxo-3-Pyrroline-1-Carboxamido Ethyl Phenyl Sulfonamide)	0.96 kg
		2.	Trans-4-Methyl Cyclohexyl Isocyanate	0.39 kg
		3.	Acetone	2.50 kg
		4.	Methanol	2.50kg

RA concerned may take further necessary action as per above decision of NC.

142	Case No.:27/5/82-ALC4/2010	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00061/AM11/	RLA File :03/95/040/00832/AM10/	Lic.No/Date:0310565202 18.03.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

143	Case No.:1/1/82-ALC4/2010	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/01232/AM10/	RLA File :05/24/040/00501/AM10/	Lic.No/Date:0510260909 22.03.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

144	Case No.:2/1/82-ALC4/2010	Party Name:NAPROD LIFE SCIENCES PVT. LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved									
	HQ File :01/82/050/01233/AM10/	RLA File :03/95/040/00834/AM10/	Lic.No/Date:0310565691 22.03.2010	Defer Date:									
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/96/2009-PI-III dated 17.03.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-												
	<table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td>Hydrocortisone Sodium Succinate for injection (hydrocortisone sodium succinate buffered 5% strile) organic chemicals</td><td>1 Kg.</td><td>1.</td><td>Hydrocortisone Base</td><td>1.00 kg</td></tr> </table>				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Hydrocortisone Sodium Succinate for injection (hydrocortisone sodium succinate buffered 5% strile) organic chemicals	1 Kg.	1.	Hydrocortisone Base
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed									
Hydrocortisone Sodium Succinate for injection (hydrocortisone sodium succinate buffered 5% strile) organic chemicals	1 Kg.	1.	Hydrocortisone Base	1.00 kg									
RA concerned may take further necessary action as per above decision of NC.													

145	Case No.:3/1/82-ALC4/2010	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
	HQ File :01/82/050/01234/AM10/	RLA File :03/95/040/00853/AM10/	Lic.No/Date:0310565697	

22.03.2010

Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/93/2007-Ch.II dated 03.05.2010 and in consultation with technical authority present in meeting, decided to revise norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STERO MDEA EX (Monomethyl Amine Ethoxylate)	1 Kg.	1.	Mono Ethyl Amine	0.265 kg
		2.	Ethylene Oxide	0.754 kg

RA concerned may take further necessary action as per above decision of NC.

146	Case No.:7/1/82-ALC4/2010	Party Name:MEGHMANI ORGANICS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/01238/AM10/	RLA File :08/24/040/00348/AM10/	Lic.No/Date:0810087615 24.03.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

147

Case No.:30/5/82-ALC4/2010	Party Name:SHIRDI CHEMICALS PVT. LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00064/AM11/	RLA File :03/95/040/00869/AM10/	Lic.No/Date:0310567154 30.03.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/154/2004-Ch.III dated 16.01.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Dimethyl Bisphenol Cyclohexane	1 kg	1.	Ortho Cresol	1.05 kg
		2.	Dodecyl Benzene Sulphonic Acid	0.53 kg
		3.	3-Mercaptopropionic Acid	0.026 kg
RA concerned may take further necessary action as per above decision of NC.				

148	Case No.:85/5/82-ALC4/2010	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00119/AM11/	RLA File :22/24/040/00057/AM10/	Lic.No/Date:2210009830 30.03.2010	Defer Date:15.06.2010
	Decision : Committee decided to defer case for 15.06.2010 for comments of Department of Pharmaceuticals.			

149	Case No.:87/5/82-ALC4/2010	Party Name:NECTAR LIFESCIENCES LIMITED,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved																																																						
	HQ File :01/82/050/00121/AM11/	RLA File :22/24/040/00058/AM10/	Lic.No/Date:2210009839 31.03.2010																																																							
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/182/2009-PI-(Norms) and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table> <tr> <th>Export product</th><th>Exp. Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed</th></tr> <tr> <td rowspan="16">Cefpodoxime Proxetil</td><td rowspan="16">1 Kg.</td><td>1.</td><td>7-ACA</td><td>0.998 kg</td></tr> <tr> <td>2.</td><td>Sulfolane</td><td>1.29 kg</td></tr> <tr> <td>3.</td><td>Methanol</td><td>1.17 kg</td></tr> <tr> <td>4.</td><td>Methylene Chloride</td><td>5.82 kg</td></tr> <tr> <td>5.</td><td>Trimethylamine</td><td>0.562 kg</td></tr> <tr> <td>6.</td><td>Tetrahydrofuran</td><td>0.92 kg</td></tr> <tr> <td>7.</td><td>MAEM</td><td>0.998 kg</td></tr> <tr> <td>8.</td><td>Chloroethyl Isopropyl Carbonate</td><td>0.558 kg</td></tr> <tr> <td>9.</td><td>Sodium Iodide</td><td>0.390 kg</td></tr> <tr> <td>10.</td><td>18-Crown-6-Ether</td><td>0.023 kg</td></tr> <tr> <td>11.</td><td>Cyclohexene</td><td>2.09 k</td></tr> <tr> <td>12.</td><td>Acetone</td><td>0.53 kg</td></tr> <tr> <td>13.</td><td>1,8-Diazabicyclo (DBU)</td><td>0.341 kg</td></tr> <tr> <td>14.</td><td>Dimethyl Acetamide</td><td>0.58 kg</td></tr> <tr> <td>15.</td><td>Eno Carbon</td><td>0.100 kg</td></tr> <tr> <td>16.</td><td>Toluene</td><td>0.39 kg</td></tr> </table> RA concerned may take further necessary action as per above decision of NC.				Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed	Cefpodoxime Proxetil	1 Kg.	1.	7-ACA	0.998 kg	2.	Sulfolane	1.29 kg	3.	Methanol	1.17 kg	4.	Methylene Chloride	5.82 kg	5.	Trimethylamine	0.562 kg	6.	Tetrahydrofuran	0.92 kg	7.	MAEM	0.998 kg	8.	Chloroethyl Isopropyl Carbonate	0.558 kg	9.	Sodium Iodide	0.390 kg	10.	18-Crown-6-Ether	0.023 kg	11.	Cyclohexene	2.09 k	12.	Acetone	0.53 kg	13.	1,8-Diazabicyclo (DBU)	0.341 kg	14.	Dimethyl Acetamide	0.58 kg	15.	Eno Carbon	0.100 kg	16.	Toluene
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed																																																						
Cefpodoxime Proxetil	1 Kg.	1.	7-ACA	0.998 kg																																																						
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		15.	Eno Carbon	0.100 kg																																																						
		16.	Toluene	0.39 kg																																																						
150	Case No.:107/5/82-ALC4/2010	Party Name:VDH INTERNATIONAL	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred																																																						
	HQ File :01/82/050/00141/AM11/	RLA File :05/24/040/00516/AM10/	Lic.No/Date:0510261663 01.04.2010	Defer Date:01.06.2010																																																						
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.																																																									
151	Case No.:106/5/82-ALC4/2010	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred																																																						
	HQ File :01/82/050/00140/AM11/	RLA File :05/23/040/00169/AM10/	Lic.No/Date:0510261709 05.04.2010	Defer Date:01.06.2010																																																						

Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.

152	Case No.:53/5/82-ALC4/2010	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00087/AM11/	RLA File :08/24/040/00004/AM11/	Lic.No/Date:0810088011 07.04.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

153	Case No.:1/5/82-ALC4/2010	Party Name:PORUS LABORATORIES PVT LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00035/AM11/	RLA File :09/24/040/00529/AM10/	Lic.No/Date:0910041750 21.04.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

154	Case No.:2/5/82-ALC4/2010	Party Name:ARCH PHARMALABS LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved																																	
	HQ File :01/82/050/00036/AM11/	RLA File :03/94/040/01055/AM10/	Lic.No/Date:0310570549 21.04.2010																																		
	Decision : Committee considered case as per agenda and in light of earlier decision taken in 2/82 meeting held on 16.05.2007 and in consultation with technical authority present in meeting, decided to ratify the norms on repeat basis under para 4.7 of HBP as per details below or as applied by the firm whichever is lower. <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>import items</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td rowspan="9">PMIC Chloride</td><td rowspan="9">1 kg</td><td>1.</td><td>Benzaldehyde</td><td>0.85 kg</td></tr> <tr> <td>2.</td><td>Hydroxylamine Sulphate</td><td>0.73 kg</td></tr> <tr> <td>3.</td><td>Methyl aceto Acetate</td><td>0.92 kg</td></tr> <tr> <td>4.</td><td>Phosphorous Pentachloride</td><td>1.12 kg</td></tr> <tr> <td>5.</td><td>Caustic Soda Flakes</td><td>1.17 kg</td></tr> <tr> <td>6.</td><td>Triethylamine</td><td>0.11 kg</td></tr> <tr> <td>7.</td><td>Chloroform</td><td>0.39 kg</td></tr> <tr> <td>8.</td><td>Toluene</td><td>0.50 kg</td></tr> <tr> <td>9.</td><td>Methanol</td><td>2.85 kg</td></tr> </tbody> </table> RLA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	import items	Quantity allowed	PMIC Chloride	1 kg	1.	Benzaldehyde	0.85 kg	2.	Hydroxylamine Sulphate	0.73 kg	3.	Methyl aceto Acetate	0.92 kg	4.	Phosphorous Pentachloride	1.12 kg	5.	Caustic Soda Flakes	1.17 kg	6.	Triethylamine	0.11 kg	7.	Chloroform	0.39 kg	8.	Toluene	0.50 kg	9.	Methanol
Export Product	Export Qty.	Sl.No.	import items	Quantity allowed																																	
PMIC Chloride	1 kg	1.	Benzaldehyde	0.85 kg																																	
		2.	Hydroxylamine Sulphate	0.73 kg																																	
		3.	Methyl aceto Acetate	0.92 kg																																	
		4.	Phosphorous Pentachloride	1.12 kg																																	
		5.	Caustic Soda Flakes	1.17 kg																																	
		6.	Triethylamine	0.11 kg																																	
		7.	Chloroform	0.39 kg																																	
		8.	Toluene	0.50 kg																																	
		9.	Methanol	2.85 kg																																	

155	Case No.:3/5/82-ALC4/2010	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
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	HQ File :01/82/050/00037/AM11/	RLA File :03/94/040/01130/AM10/	Lic.No/Date:0310570607 21.04.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of C&PC.			

156	Case No.:4/5/82-ALC4/2010	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00038/AM11/	RLA File :09/24/040/00554/AM10/	Lic.No/Date:0910041759 22.04.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

157

Case No.:5/5/82-ALC4/2010	Party Name:ATUL LIMITED,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00039/AM11/	RLA File :08/24/040/00015/AM11/	Lic.No/Date:0810088411 22.04.2010		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PC Division vide their O.M. No.46011/105/2005-PC.II dated 23.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed
Reactive Diluent Lapox	1 Kg.	1.	Epichlorohydrin	0.920 kg
		2.	Phenol	0.941 kg
RA concerned may take further necessary action as per above decision of NC.				

158	Case No.:6/5/82-ALC4/2010	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00040/AM11/	RLA File :08/24/040/00024/AM11/	Lic.No/Date:0810088431 22.04.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

159	Case No.:7/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00041/AM11/	RLA File :09/24/040/00013/AM11/	Lic.No/Date:0910041764 22.04.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

160	Case No.:8/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2010	Status:Case
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		04.05.2010	Deferred
HQ File :01/82/050/00042/AM11/	RLA File :09/24/040/00016/AM11/	Lic.No/Date:0910041765	Defer
		22.04.2010	Date:01.06.2010
Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

161

Case No.:9/5/82-ALC4/2010	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00043/AM11/	RLA File :09/24/040/00001/AM11/	Lic.No/Date:0910041766 22.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/155/2009-PI-III dated 03.11.2009 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Cefuroxime Axetil DC Grade Grannules	1 Kg.	1.	7-ACA	0.70 kg
		2.	Chlorosulfonyl Isocyanate	0.369 kg
		3.	Triethylamine	0.546 kg
		4.	Ammonium Salt	0.581 kg
		5.	Tetrain	0.482 kg
		6.	Carbon Enoanticromos	0.070 kg
		7.	Acetone	1.756 kg
		8.	Acetonitrile	0.984 kg
		9.	Cyclohexane	2.587 kg
		10.	N,N-Dimethyl Acetamide	0.583 kg
		11.	Methanol	2.10 kg
		12.	MIBK	1.64 kg
		13.	Methylene Chloride	3.82 kg
RA concerned may take further necessary action as per above decision of NC.				

162	Case No.:10/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00044/AM11/	RLA File :05/24/040/00003/AM11/	Lic.No/Date:0510262859 22.04.2010	Defer Date:25.05.2010
	Decision :Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their U.O. No.35011/273/2009-PI (Norms) dated 30.04.2010 decided to call for the firm alongwith the following information for personal hearing before the Committee on 25.05.2010.			
	1. Percentage content of Cefepime Hcl (Sterile) and L-Arginine (Sterile) in the export product.			

2. Process of manufacture showing wastage in sterilization and in further processing.

Accordingly, case was deferred for 25.05.2010.

163	Case No.:11/5/82-ALC4/2010	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00045/AM11/	RLA File :05/24/040/00017/AM11/	Lic.No/Date:0510262860 22.04.2010	Defer Date:25.05.2010
	Decision :Committee decided to call the firm for personal hearing before the Committee on 25.05.2010 alongwith the copy of RCMC, copy of DML and other relevant documents. Accordingly, case was deferred for 25.05.2010.			

164

Case No.:67/5/82-ALC4/2010	Party Name:NEON LABORATORIES LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00101/AM11/	RLA File :03/95/040/00051/AM11/	Lic.No/Date:0310570715 22.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/282/2009-PI (Norms) dated 28.04.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Pethidine Injection 50 mg/ml	1 Ampule	1.	Pethidine Hcl BP	55.0 mg/Ampule
RA concerned may take further necessary action as per above decision of NC.				

165	Case No.:12/5/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00046/AM11/	RLA File :09/24/040/00563/AM10/	Lic.No/Date:0910041793 23.04.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

166	Case No.:13/5/82-ALC4/2010	Party Name:DR REDDYS LABORATORIES LTD	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Deferred
	HQ File :01/82/050/00047/AM11/	RLA File :09/24/040/00003/AM11/	Lic.No/Date:0910041794 23.04.2010	Defer Date:01.06.2010
	Decision : Committee decided to defer case for 01.06.2010 for comments of Department of Pharmaceuticals.			

167	Case No.:14/5/82-ALC4/2010	Party Name:MSN LABORATORIES LIMITED	Meet No/Date:5/82-ALC4/2010	Status:Case
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		04.05.2010	Approved	
HQ File :01/82/050/00048/AM11/	RLA File :09/24/040/00020/AM11/	Lic.No/Date:0910041795 23.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/159/2009-PI-(Norms) dated 18.01.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Rosuvastatin Calcium	1 Kg.	1.	S-4-Chloro-3-Hydroxybutanenitrile	2.47 kg
		2.	Sodium Borohydride	1.11 kg
		3.	Diethylmethoxy Borane	1.922 kg
		4.	Methyl Isobutyl Acetate	2.11 kg
		5.	Diisobutyl Aluminium Hydride	2.79 kg
		6.	2,2-Dimethoxy Propane	4.141 kg
		7.	Tert. Butyl Bromoacetate	11.20 kg
		8.	Para Toluene Sulfonyl Chloride	2.77 kg
		9.	Para Fluoro Benzaldehyde	1.95 kg
RA concerned may take further necessary action as per above decision of NC.				

168	Case No.:69/5/82-ALC4/2010	Party Name:ALEMBIC LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved
	HQ File :01/82/050/00103/AM11/	RLA File :34/24/040/00016/AM11/	Lic.No/Date:3410026878 23.04.2010	
	Decision :Committee decided to close the case as Advance Authorisation has been issued under para 4.7.1 of HBP.			

169

Case No.:73/5/82-ALC4/2010	Party Name:FINE ORGANIC INDUSTRIES PVT. LTD.	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved	
HQ File :01/82/050/00107/AM11/	RLA File :03/94/040/00064/AM11/	Lic.No/Date:0310570983 23.04.2010		
Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of C&PC vide their U.O. No.14010/98/2007-Ch.II dated 20.11.2008 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Ethylene Glycol Stearate	1 kg	1.	Monoethylene Glycol	0.118 kg
		2.	Stearic Acid	1.027 kg
RA concerned may take further necessary action as per above decision of NC.				

170	Case No.:77/5/82-ALC4/2010	Party Name:LUPIN LIMITED	Meet No/Date:5/82-ALC4/2010 04.05.2010	Status:Case Approved																														
	HQ File :01/82/050/00111/AM11/	RLA File :03/95/040/00031/AM11/	Lic.No/Date:0310571221 26.04.2010	Defer Date:																														
	Decision : Committee considered case as per agenda and in light of written comments forwarded by Department of Pharmaceuticals vide their O.M. No.35011/168/2009-PI (Norms) dated 22.02.2010 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Quantity</th><th>Sl.No.</th><th>Import items</th><th>Quantity allowed</th></tr> </thead> <tbody> <tr> <td rowspan="8">Ethambutol</td><td rowspan="8">1 Kg.</td><td>1.</td><td>DL-2 Amino Butanol</td><td>1.6014 kg</td></tr> <tr> <td>2.</td><td>Tartaric Acid</td><td>0.153 kg</td></tr> <tr> <td>3.</td><td>Methanol</td><td>0.562 kg</td></tr> <tr> <td>4.</td><td>Isopropyl Alcohol</td><td>0.278 kg</td></tr> <tr> <td>5.</td><td>Ethylene Dichloride</td><td>0.490 kg</td></tr> <tr> <td>6.</td><td>Caustic Soda Flakes</td><td>0.424 kg</td></tr> <tr> <td>7.</td><td>Cyclohexane</td><td>0.0056 kg</td></tr> <tr> <td>8.</td><td>Calcium Hydroxide</td><td>1.4239 kg</td></tr> </tbody> </table> RA concerned may take further necessary action as per above decision of NC.				Export Product	Quantity	Sl.No.	Import items	Quantity allowed	Ethambutol	1 Kg.	1.	DL-2 Amino Butanol	1.6014 kg	2.	Tartaric Acid	0.153 kg	3.	Methanol	0.562 kg	4.	Isopropyl Alcohol	0.278 kg	5.	Ethylene Dichloride	0.490 kg	6.	Caustic Soda Flakes	0.424 kg	7.	Cyclohexane	0.0056 kg	8.	Calcium Hydroxide
Export Product	Quantity	Sl.No.	Import items	Quantity allowed																														
Ethambutol	1 Kg.	1.	DL-2 Amino Butanol	1.6014 kg																														
		2.	Tartaric Acid	0.153 kg																														
		3.	Methanol	0.562 kg																														
		4.	Isopropyl Alcohol	0.278 kg																														
		5.	Ethylene Dichloride	0.490 kg																														
		6.	Caustic Soda Flakes	0.424 kg																														
		7.	Cyclohexane	0.0056 kg																														
		8.	Calcium Hydroxide	1.4239 kg																														

Outside Agenda

Case No.-	Indian Drug Manufacturers Association
Norms Committee Meeting No.5/AM11	F.No.01/82/162/127/AM10
Meeting Date:04.05.2010	
Indian Drug Manufacturers Association (IDMA) in its representation dated 22.04.2010 has mentioned that Metronidazole is a life saving drug. This drug is manufactured by only M/S Aarti Drugs Ltd, Valsad and their plant is currently shut down due to Court Orders. They have further mentioned that some of manufacturers are holding advance licence which allows import of Metronidazole from registered sources. However, application of many suppliers are pending with Drugs Controller General of India for registration. In these circumstances mentioned above, IDMA has requested that some of manufacturers holding advance licences which allow import of Metronidazole from registered resources, may be allowed to import Metronisazole from suppliers whose applications are pending in DCGI's office for re-registration. This issue was placed before NC in its meeting held on 4th May, 2010. NC handed over a copy of this registration to Sh. M. Mitra, Dy. Drugs Controller (I) in the office of DCGI for examination and their comments . It was decided to defer the case for 2 weeks and to re-list it on 18.05.2010.	

